

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-2527- JK (LD) of 2026

DATED:- 24 - 02 - 2026

Sanction is hereby accorded to the appointment of Officer's of Department of Disaster Management, Relief, Rehabilitation and Reconstruction, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each pending including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated:- 24.02.2026

No:-LAW-OIC/2/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, J&K High Court, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K Ladakh.
6. Secretary to Government, Department of DMRRR.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

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Annexure to the Government Order No. 2527 JK(LD) of 2026 dated 24.02.2026

S. No	WP(C) No.Title of the case	OIC
1	WP(C) No. 2379/2025 titled Noor Ahmad Shah Vs. Union Territory of J&K and Ors.	Ms. Kailash Devi, JKAS, Assistant Commissioner(R), Relief Organization, J&K
2	TA No. 820/2020 (SWP No. 2639/2018) titled Shaloo Bhat & others Vs. State of J&K and others	Mr. Pardeep Singh Sambyal, Under Secretary DMRRR

Reyazga

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